

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

A.D. from R-1  
& R-2 not  
returned.  
Rtd  
16/4 Regd.

Dt. 17.4.2002

The applicant is absent on call. R-3 continues to remain absent. A.D.s. not returned from other respondents although notices by Regd. post were sent on 19.2.02 and hence service treated sufficient on them. Call on 6.5.2002 for counter.

REGISTRAR

App. memo &  
Counter not  
filed.

Rtd.  
3/5

Dt. 6.5.2002

Parties are absent on call. No steps taken by the Respondents to file counter. Put up before the Bench for further orders.

REGISTRAR

Counter not filed.

12  
21/5

Bench

on. dt. 24.6.02

Counter not filed.

1/5/8

Bench

Order dated 30.9.02

Heard Shri N.R. Roeray, Advocate for the Applicant and Shri D.N. Mehta, Standing counsel for the Respondents, Railways. In the counter filed by the Respondents it has been disclosed that all the reliefs as claimed by the Applicant in this OA have already been granted. On the face of the statement of the Respondents in their counter, this OA has become infractions; which is accordingly disposed of. No costs.

Send copies of this order to the Respondents and free copies of this order be also made available to the Advocates for both Sides.

Yours  
Hon'ble Ct

14/10/02

Rtd.

Dt. 6.5.2002

Parties are absent on call. No steps taken by the Respondents to file counter. Put up before the Bench for further orders.

14/5/2002

REGISTRAR

Counter not filed.

12  
21/5

Bench

on. dt. 24.6.02

Counter not filed.

1/5/8

Bench